

*The Prohibition
The Child Slavery
The Universalisation of Girls
The Constitution
The Criminal Injuries to Women*

**THE CONSTITUTION
(AMENDMENT) BILL, 1994**

(to amend article 348)

SHRI SATISH PRADHAN
(Maharashtra): Madam, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SATISH PRADHAN: I introduce the Bill.

**THE CONSTITUTION
(AMENDMENT) BILL, 1994**

(Insertion of new article 326A)

SHRI SATISH PRADHAN
(Maharashtra): Madam, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SATISH PRADHAN: I introduce the Bill.

THE PROHIBITION BILL, 1994

SHRI SURESH PACHOURI
(Madhya Pradesh): Madam, I beg to move for leave to introduce a Bill further to provide for the enforcement of total prohibition by banning manufacturing, sale, purchase, distribution and consumption of alcohol and other intoxicating drinks and for matters connected therewith.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: I introduce the Bill.

THE CHILD SLAVERY (ABOLITION AND REHABILITATION) BILL, 1994

SHRI SURESH PACHOURI
(Madhya Pradesh): Madam, I beg to move for leave to introduce a Bill to provide for the abolition of keeping the children as slaves under bonded labour and deterrent punishment for violation thereof and also to provide for welfare measures and rehabilitation of rescued children from slavery through protection homes, education, vocational training and for matters connected therewith or incidental etc.

*Bill, 1994
Abolition and Rehabilitation Bill, 1994
Education Bill, 1994
(Amendment) Bill, 1994
and Girls (Compensation) Bill, 1994*

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: I introduce the Bill.

**THE UNIVERSALISATION OF
GIRLS EDUCATION BILL,
1994**

SHRI SURESH PACHOURI
(Madhya Pradesh): Madam, I beg to move for leave to introduce a Bill to provide for free and compulsory primary education for all the girls of school going age throughout the country and for their welfare in order to eradicate illiteracy among them and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: I introduce the Bill.

**THE CONSTITUTION
(AMENDMENT) BILL, 1994**

(to amend articles 15 and 16) SHRI
G. SWAMINATHAN (Tamil Nadu):
Madam, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI G. SWAMINATHAN: I introduce the Bill.

**THE CRIMINAL INJURIES TO
WOMEN AND GIRLS
COMPENSATION) BILL, 1994**

SHRI V. NARAYANASAMY
(Pondicherry): Madam, I beg to move for leave to introduce a Bill to provide for monetary compensation and other rehabilitation facilities for women and girls who are victims of criminal injuries and acts of outrage and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI V. NARAYANASAMY: I introduce